

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 104/TT/2020**  
**(On Remand)**

Subject : Petition for truing up of the transmission tariff for the 2014-19 tariff period and determination of the transmission tariff for the 2019-24 tariff period under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 and the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for **Asset-I**: Combined Assets: One circuit of 400 kV D/C Dehradun-Bagpat line along with associated bays at both ends. Part of second circuit of 400 kV D/C Dehradun-Bagpat transmission line as 400 kV S/C Roorkee- Dehradun line from Dehradun end and partly as 400 kV S/C Saharanpur-Bagpat line from Bagpat end using part of one circuit of 400 kV D/C Roorkee Saharanpur line (under-NRSS XXI) at intersection point alongwith associated bays at Dehradun and Bagpat end., **Asset-II**: 400/220 kV, 315 MVA ICT-1 at Dehradun and associated bays with 1 no. 220 kV line bay, 400/220 kV, 315 MVA ICT-II at Dehradun and associated bays with 1 no. 220 kV line bay, and 80 MVAR bus reactor at Dehradun and associated bays and **Asset III**: 04 Nos. 220 kV bays at Dehradun sub-station under “Northern Region System Strengthening Scheme – XVIII” in the Northern Region.

Petitioner : Powergrid Corporation of India Limited (PGCIL)

Respondents : Power Transmission Corporation of Uttarakhand Limited (PTCUL) & 16 Others

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shri Venkatesh, Advocate, PGCIL  
Shri Akash Lamba, Advocate, PGCIL  
Shri Adarsh Singh, Advocate, PGCIL  
Shri Mohit Mugal, BRPL and BYPL  
Shri Sachin Dubey, BRPL and BYPL  
Ms. Harshita Sinha, BRPL and BYPL



### **Record of Proceedings**

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner submitted that the APTEL (vide judgment dated 2.7.2026 in Appeal No. 410 of 2022 preferred by PTCUL) has remanded the instant matter for consideration on a specific issue with respect to Asset-III, i.e., “who shall bear the transmission charges for the remaining four unused bays till, they get utilised?” besides some other observations for consideration of the Commission during remand exercise.
3. After the hearing, the Commission directed as under:
  - (i) Issue notice to the Respondents.
  - (ii) The Respondents to file their replies, if any, within 10 days, with an advance copy to the Petitioner, who may file its rejoinder, if any, within five days, thereafter.
4. The Petition will be listed for hearing on **21.8.2026**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

